

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH**

**BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI SANDEEP SINGH KARHAIL, JM**

**ITA No. 913/Coch/2024
Assessment Year: 2025-26**

Alappuzha District Cancer Care Society Appellant
Vandanam, Ambalapuzha 688005
[PAN: AAATA7924R]

vs.

CIT (Exemption) Respondent
Aayakar Bhavan, Old Rly Station Roa
Ernakulam 682018

Appellant by: Shri Bijumon Antony, CA
Respondent by: Shri Sanjit Kumar Das, CIT-DR

Date of Hearing: 25.03.2025
Date of Pronouncement: 27.03.2025

ORDER

Per: Inturi Rama Rao, AM

This appeal filed by the assessee is directed against the order of the Commissioner of Income Tax (Exemption), Kochi, dated 25.09.2024 for Assessment Year (AY) 2025-26.

2. When the matter was called on the learned counsel for the assessee submitted that the appellant intends to withdraw the appeal. The learned CIT-DR raised no serious objection to the request of appellant.

3. In the result, appeal filed by the assessee stands dismissed as withdrawn.

4. Order pronounced in the open court on 27th March, 2025.

(SANDEEP SINGH KARHAIL)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Cochin, Dated: 27th March, 2025

n.p.

Copy to:

1. The Appellant
2. The Respondent
3. The Pr. CIT concerned
4. The Sr. DR, ITAT, Cochin
5. Guard File

Assistant Registrar
ITAT, Cochin